GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:444
ANSWERED ON:06.08.2013
THEFT PILFERAGE OF COAL
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Will the Minister of COAL be pleased to state:

- (a) whether in spite of the efforts made by the Government to stop the theft/ pilferage of coal such cases are increasing;
- (b) if so, the total value of the coal reported to be stolen during the last three years and the current year, State and subsidiary-wise;
- (c) the total loss of revenue to the Government as a result thereof including the details of such loss incurred during the said period; and
- (d) the steps taken by the Government to check theft/pilferage of coal and to track the coal transportation up to the customers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c): Theft / pilferage of coal are carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and loss of revenue on account of Theft / pilferage of coal.

However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Government, the quantity of coal recovered and its approximate value during the last three years and the current year, State and subsidiary-wise, is given as under:

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Co. State
 2010-11 2011-12 2012-13 2013-14
       (Provisional)
 Qty. Approx. Qty. Approx. Qty. Approx. Qty. Approx.
 Recov- Value Recov- Value Recov- Value Recov- Value
 ered (Rs. ered (Rs. ered
 (Te) Lakh) (Te) Lakh) (Te) Lakh) (Te) (Rs. Lakh)
ECL WB 1863.00 37.260 4634.00 92.680 1944.00 38.860 525.00 10.500
 Jhark- 437.00 8.740 1014.00 20.280 2104.00 42.080 421.00 8.420
 Total 2300.00 46.000 5648.00 112.960 4048.00 80.940 946.00 18.920
BCCL Jhark- 9643.18 191.470 8539.32 191.592 8352.58 181.204 3264.93 124.103
hand
 WB 2.00 0.028 0.00 0.000 0.00 0.000 25.02 1.051
 Total 9645.18 191.498 8539.32 191.592 8352.58 181.204 3289.95 125.154
CCL Jhark- 8477.85 86.011 488.73 6.204 2333.69 28.618 0.40 0.005
hand
UP 0.00 0.000 0 0.00 0.000 0.00 0.000
 WCL Mahara- 169.63 2.719 92.60 1.609 146.71 3.343 20.50 0.255
 shtra
MP 0.00 0.000 17.21 0.352 22.84 0.320 0.00 0.000
 Total 169.63 2.719 109.81 1.961 169.55 3.663 20.50 0.255
SECL MP 6.00 0.103 16.00 0.720 4.40 0.255 1.01 0.021
Chattis-2.50 0.055 48.11 1.731 114.92 2.912 0.00 0.000
 garh
 Total 8.50 0.158 64.11 2.451 119.32 3.166 1.01 0.021
MCL Orissa 36.50 0.365 59.60 0.596 30.80 0.308 16.00 0.160
NEC Assam 22.38 0.946 0.00 0.000 313.93 17.770 12.00 0.600
 Coal 20660.04327.696 14918.57316.313 15367.87315.669 4285.86 145.116
 India
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(d): Law & Order is a State subject, hence primarily it is the responsibility of the State/ District administration to take necessary deterrent action to stop/curb theft/pilferage. Contd.

However, the Government/Coal Companies have taken steps to prevent theft / pilferage which include:-

- (i) Establishment of `Check Posts at the vulnerable points.
- (ii) Fencing, lighting arrangements and deployment of armed guards round the clock around the coal dumping yard and railways sidings,
- (iii) Regular patrolling in and around the mine including Over Burden dumps.
- (iv) Interaction and liaison with District/State officials at regular intervals and holding meeting with District Administration, regularly.
- (v) Issue of Challans for coal transportation by trucks outside the district after fixing hologram and putting signatures of authorized officials of Central Industrial Security Force (CISF).
- (vi) Lodging of FIRs by the Management of the collieries and CISF with local Thana against the pilferage/theft of coal
- (vii) Filling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner.
- (viii) Installation of electronic weighbridges.
- (ix) Installation of GPS based truck monitoring system, etc.